

Government of Jammu and Kashmir
Health & Medical Education Department
Civil Secretariat,
Srinagar/Jammu

Notification,

Srinagar, the 29th July, 2020.

S.O 239.-In exercise of the powers conferred under section 2 of the Epidemic Diseases Act, 1897 (3 of 1897), the Lieutenant Governor of the Union territory of Jammu and Kashmir hereby directs that no private laboratory should charge any amount more than Rupees Twenty Four Hundred (2400/-) for RT-PCR Test for COVID-19 inclusive of GST/Taxes, if any, cost involved in pickup, packing and transportation of samples, documentation and reporting in the Union Territory of Jammu and Kashmir; and shall adhere to the following conditions: namely:-

- (i) All the testing protocols as laid down by ICMR and the Government of India from time to time shall be followed by the Private Laboratories.
- (ii) The Private Laboratories shall share the data pertaining to the results of these tests for COVID-19 with the Government and ICMR on a real time basis through ICMR portal.
- (iii) At the time of sampling, the identification, address and verified mobile number of the person, who is being tested, must be noted for record, as per sample referral form (SRF). The data should be uploaded on the RT-PCR app at the time of taking the sample.
- (iv) The test report should be communicated to the patient immediately.
- (v) A positive test report should be immediately communicated to Chief Medical Officer of the concerned District through email.
- (vi) All the private National Accreditation Board for Testing and Calibration Laboratories (NABL) and ICMR approved

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laboratories are instructed that information of the patient should be maintained with utmost confidentiality.

- (vii) All the COVID-19 private testing laboratories must preserve the RT-PCR machine generated data for future verification by the Government.
- (viii) The private Laboratories are also instructed to display rates in visible manner.

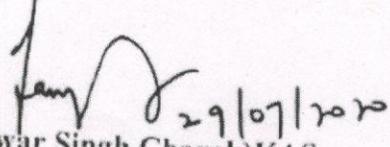
By order of the Lieutenant Governor.

Sd/-
(Atal Dulloo) IAS
Financial Commissioner
Health and Medical Education Department

No: HD/legal/SO/MR-46/2020

Dated:- 29 -07-2020

1. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
2. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
3. Secretary to Government, General Administration Department.
4. Secretary to Government, Department of Law Justice & Parliamentary Affairs.
5. Divisional Commissioner Jammu / Srinagar.
6. Director SKIMS, Soura Srinagar.
7. Mission Director, National Health Mission, J&K.
8. Director Information and Public Relations for wide publicity through print and electronic media.
9. Principal, Government Medical College, Jammu/ Srinagar /Baramulla /Anantnag/Doda/Kathua/Rajouri.
10. Director, Health Services, Kashmir/ Jammu.
11. Director, Family Welfare, MCH & Immunization, J&K.
12. Director, Indian Systems of Medicine, J&K.
13. Managing Director, J&K Medical Supplies Corporation Ltd.
14. State Drugs Controller, Drugs & Food Control Organization, J&K.
15. All Deputy Commissioners.
16. Director Archives, Archeology & Museum J&K.
17. OSD to the Advisor (B) to Hon'ble Lieutenant Governor, J&K.
18. General Manager, Government Ranbir Press, Jammu for publication in the next issue of the Government Gazette.
19. All Chief Medical Officers of Health Department.
20. Private Secretary to the Chief Secretary.
21. Private Secretary to Financial Commissioner, Health & Medical Education Department.
22. Incharge website for hosting the S.O on the official Website.
23. Stock file.


(Rajeshwar Singh Charak)KAS
Additional Secretary to Government
Health and Medical Education Department

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